

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:2225
ANSWERED ON:06.08.2010
HYGIENE PRACTICES AT EATERIES
Gandhi Shri Feroze Varun

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government proposes to develop proper mechanism to check hygiene practices at eateries;
- (b) if so, the details thereof; and
- (c) the steps taken by the Government in this regard?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DINESH TRVEDI)

(a) & (b) The Food Safety and Standards Authority of India has informed that as on date the eateries/eating establishments are being regulated by the State Govt./UTs under the provision of Prevention of Adulteration Act, 1954 and the rules made their under. The eateries and eating establishments are required to obtain license from the State Govt. and local bodies by fulfilling minimum hygienic and sanitary conditions as specified by the respective licensing authority.

(c) With an objective of improving hygiene, safety and quality of the food being served in the food establishment like restaurant, small and medium eateries other eating joints and food manufacturing units etc. Food Safety and Standards Authority of India has circulated to all the State /UTs Govt. a set of guidelines specifying certain hygienic and sanitary conditions.